

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal(C) Nos. 21450-21451/2023

[Arising out of impugned final judgment and order dated 01-10-2020 in MFA No. 2162/2018 01-10-2020 in MFA No. 4016/2018 passed by the High Court of Karnataka at Bengaluru]

PRABHAVATHI & ORS.

Petitioner(s)

VERSUS

THE MANAGING DIRECTOR BANGALORE
METROPOLITAN TRANSPORT CORPORATION

Respondent(s)

FOR ADMISSION and I.R.

Date : 31-01-2025 These petitions were called on for hearing today.

CORAM: HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s): Mr. C.B.Gururaj, Adv.
Mr. Prakash Ranjan Nayak, AOR
Mr. Animesh Dubey, Adv.
Mr. Apoorv Nautiyal, Adv.For Respondent(s): Mr. Radhakrishna Hegde, Adv.
Mr. Harsh, Adv.
Mr. Shanti Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing on behalf of the petitioners submits that certain documents have been filed by him, but the same are not available on record.
2. The Registry of this Court is directed to verify and place the same on record.
3. List the special leave petitions on 10th February, 2025.

(MANISH ISSRANI)
ASTT. REGISTRAR-cum-PS(ANU BHALLA)
COURT MASTER (NSH)